

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM UNDER RULE 5(5) OF THE SECURITIES AND EXCHANGE BOARD
OF INDIA (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES)
RULES, 1995 TO ADJUDICATION ORDER NO. ORDER/SM/S./2022-23/17293-17295 IN
THE MATTER OF G.C.A. MARKETING PRIVATE LIMITED**

1. Whereas, an Adjudication Order bearing Ref. No. Order/SM/S./2022-23/17293-17295 dated June 24, 2022 (hereinafter referred to as '**Order**'), has been passed in the matter of GCA Marketing Private Limited.
2. And whereas, it has now been brought to my notice that there has been an inadvertent error which has crept into the said order.
3. In light of the above facts, following corrections are being made in the said order:
 - i. The PAN of Noticee No. 1 mentioned in the introductory heading in Page one of the Order which reads as,

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Noticee No.	Name of Noticees	PAN
1.	G. C. A. MARKETING PRIVATE LIMITED	BIVPS7069D
2.	MR. AMARJEET SINGH CHEEMA	ADEPC5281C
3.	MR. GURDEEP SINGH	BIVPS7069D

”

would now read as,

“

Noticee No.	Name of Noticees	PAN
1.	G. C. A. MARKETING PRIVATE LIMITED	AACCG3515F

2.	MR. AMARJEET SINGH CHEEMA	ADEPC5281C
3.	MR. GURDEEP SINGH	BIVPS7069D

”

4. Other contents of the Adjudication Order bearing Ref. No. Order/SM/S./2022-23/17293-17295 dated June 24, 2022 shall remain unchanged.
5. Copies of this corrigendum are being sent to the Noticees and also to SEBI.

Place: Mumbai
Date: September 30, 2022

SOMA MAJUMDER
ADJUDICATING OFFICER